

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION No. 47 of 2019

IN THE MATTER OF:

SAGARDEEP SIRSAIKAR

...APPLICANT

VERSUS

GOA COASTAL ZONE MANAGEMENT

AUTHORITY & OTHERS

...RESPONDENTS

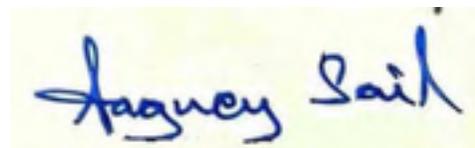
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NEXT DATE: 05.07.2023

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18
APPLICANT
THROUGH



AAGNEY SAIL

ADVOCATE FOR THE APPLICANT

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Filed on: 05.07.2023

Place: PUNE

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**REJOINDER OF APPLICANT TO SHORT AFFIDAVIT DATED
28.06.2023 OF RESPONDENT NO. 1 (GCZMA)**

MOST RESPECTFULLY SHOWETH:

1. That the short affidavit on behalf of the the Respondent No. 1 (GCZMA) dated 28.06.2023 has been filed (hereafter 'affidavit of GCZMA' for short). At the outset the facts and averments in the said affidavit of GCZMA which are inconsistent with the pleadings in the present Original Application are denied. It is also stated that rejoinder is not being filed for each and every statement and averment made in the affidavit of GCZMA and nothing may be deemed to be admitted unless the same is specifically admitted herein, but should be treated as through the same has been set out seriatim and denied and disputed specifically.

PARAWISE REJOINDER:

1. REJOINDER TO PARAs 1, 2 & 3: The contents of these paragraphs need no response.
2. REJOINDER TO PARA 4, 5, 6 & 7: That the contents of these paragraphs need no response at present and the same are subject

matter of Appeal No. 06/2023 (WZ) preferred by the Applicant herein before this Hon'ble Tribunal challenging (partly) the order dated 13.10.2022 of GCZMA.

3. REJOINDER TO PARA 8: The contents of this paragraph is vehemently denied / contested as being false. It is submitted that the prayer B of the present Original Application requesting for the 'No Development Zone' (NDZ) to be mapped (digitally) and published in public domain through the official website of GCZMA has not been done. It is submitted that till date the Coastal Zone Management Maps having scale of 1:4000 as contemplated in Para 5 of the CRZ Notification, 2011 and its guidelines provided in Annexure – I to the CRZ Notification, 2011 have not been prepared. Till date what is published on the official website of the GCZMA at website address - <https://czma.goa.gov.in/ViewDoc.aspx> under the caption 'Final CZMP Goa' are 17 maps in pdf format which are of 1:25,000 scale. As per the CZMP Presentation made by GCZMA to NCZMA which is available in a pdf file named CZMP_Presentation.pdf on GCZMA website <https://czma.goa.gov.in/ViewDoc.aspx> under the caption 'CZMP' there are total of 16 CZMP Maps in the 1:25000 scale and 254 CZMP Maps in the 1:4000 scale. It is submitted that the 254 CZMP Maps in the 1:4000 scale are not available on the GCZMA official website. True and correct copies of the print out of the GCZMA website showing Final CZMP Maps and the relevant extracts of the

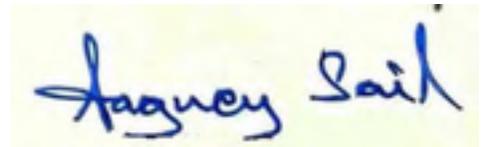
CZMP Presentation are hereto marked and annexed as **ANNEXURE – R1/1(colly)**. It is pertinent to mention that as per the minutes of the 45th meeting of National Coastal Zone Management Authority (NCZMA) held on 01.09.2022 it was clarified that the local level CZM Maps prepared on the scale of 1:4000 the State Government of Goa could consider approving it at their own level as per the extant provisions of the CRZ Notification, 2011. In the 39th meeting of NCZMA held on 13.01.2020 State of Goa had proposed preparation of CZMP in either 1:25000 scale or 1:4000 scale map. NCZMA had taken a decision that the CRZ Notifications already requires that local level CZMPs be prepared in 1:4000 scale. True and correct copies of the relevant extracts of the 45th and 39th meeting of NCZMA are hereto marked and annexed as **ANNEXURE – R1/2(colly)**.

4. REJOINDER TO PARA 9: That in response to this paragraph it is submitted that the CZMP 2011 for the State of Goa which has been approved does not have the detailed CZM maps in the scale of 1:4000 as explained in paragraph no. 3 given above. Hence, prayer C has not been done as the CZM maps in the scale of 1:4000 have not been published in public domain on the GCZMA official website.
5. REJOINDER TO PARAS 10: That the contents of this paragraph are denied as not being completely true. It is submitted that the mapping of Khazan land as claimed to have been done in the CZMP

2011 has not been made available to the general public in the form of CZM maps in the scale of 1:4000 on the official GCZMA website. Moreover, in prayer clause D, what has been sought is GCZMA to conduct an enquiry into the 8.36 acres of Khazan Land (Survey Nos. given in table in paragraph no. 19.8 of the Original Application) bought by the Respondent no. 2 in Camurlim village located on the banks of River Chapora inside the No Development Zone (NDZ) and mostly having mangroves. Till date no inspection / enquiry report has been submitted by GCZMA on the same before this Hon'ble Tribunal. Hence, prayer clause D has not become infructuous and the same be granted.

6. REJOINDER TO PARAS 11 & 12: The contents of these paragraphs are denied as being false and baseless. As explained in the paragraphs given above that prayers B, C & D are still pending and have not become infructuous and the same be granted.

APPLICANT
THROUGH



AAGNEY SAIL

ADVOCATE FOR THE APPLICANT

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Bilaspur Road, Tifra,
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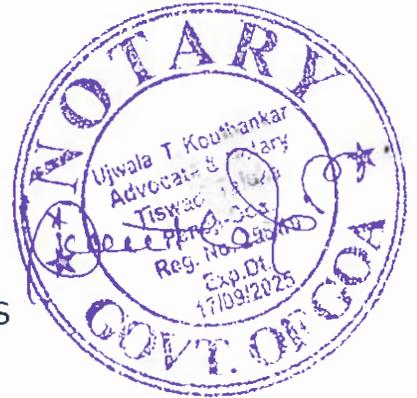
SAGARDEEP SIRSAIKAR

...APPLICANT

VERSUS

GOA COASTAL ZONE MANAGEMENT
AUTHORITY & OTHERS

...RESPONDENTS



AFFIDAVIT

I, Sagardeep Sirsaikar, S/o Audumber Sirsaikar, aged about 46 years, R/o H. No. 308, Chapora, Dabolwado, Anjuna, Bardez, Goa - 403509, do hereby solemnly state and affirm that:

1. That I am the abovementioned Applicant and I am aware of the present case and as such am competent to swear this affidavit.
2. That I have understood the accompanying Rejoinder to Reply of Respondent No. 1 which has been read over and explained to me. I say that the facts stated therein are true to my knowledge and legal advice which I believe to be true and correct.
3. That the Annexures R1/1 to R1/ are true and correct copies of their respective originals.

Sirsauk

DEPONENT

VERIFICATION:

Verified that the contents of paragraph 1 to 3 of my above affidavit which have been read over and explained to me in the vernacular are true to my knowledge & belief, no part of it is false and nothing material has been concealed therefrom.

Verified on 4th of July, 2023 at Panaji

Panaji
Sirsauk

DEPONENT



3
Solemnly affirmed before me by
Shri/smt. Deponant - [Signature]
who has been identified by
Address: 4630 1516 7363
whom I personally know.
Reg. No. 1659 Dated 4/7/2023

[Signature]

UJWALA T. KOUTHANKAR
Advocate & Notary
Tiswadi Taluka
Panaji - Goa
Reg. No. 256/10



- Final CZMP Goa
- Public Hearing Notification
- Draft CZMP Report
- Draft Fisherman Community Plan
- Draft Khazan Land Management Plan
- Draft Mangrove Management Plan
- Draft Sea Turtle Nesting and Habitat Management Plan
- Letter from Department of Fisheries
- Letter from Water Resources Department
- Department of Fisheries Letter
- CZMP
- Demarcation of

Back

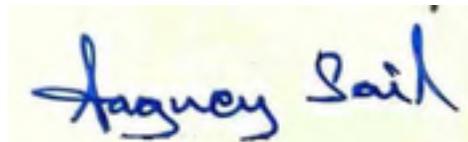
FINAL CZMP GOA

Sr No.	Final CZMP Maps
1	Map 1 - View PDF
2	Map 2 - View PDF
3	Map 3 - View PDF
4	Map 4 - View PDF

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Sr No.	Final CZMP Maps
5	Map 5 - View PDF
6	Map 6 - View PDF
7	Map 7 - View PDF
8	Map 8 - View PDF
9	Map 9 - View PDF
10	Map 10 - View PDF
11	Map 11 - View PDF
12	Map 12 - View PDF
13	Map 13 - View PDF
14	Map 14 - View PDF
15	Map 15 - View PDF
16	Map 16 - View PDF
17	Map 17 - View PDF

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GOA

COASTAL ZONE MANAGEMENT PLAN
As per CRZ Notification 2011

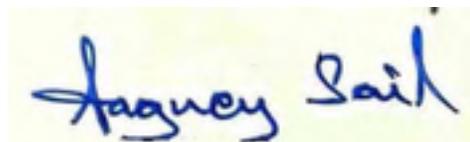
1:25000 & 1:4000 Scale

National Centre for Sustainable Coastal Management
Ministry of Environment, Forest & Climate Change
Government of India

13th February 2021

Coastal Goa – A GLANCE

1.	Total Area of State	3702 sq km
2.	No. of Coastal Districts	Two a) South Goa b) North Goa
3.	No. of CRZ Covering Taluks	10
4.	No. of Municipality/Local Planning Area	8
5.	No. of villages under CRZ area	178
6.	Length of High Tide Line	1002.29 km
7.	No of CZMP Maps on 1:25000 scale	16
8.	No of CZMP Maps on 1:4000 scale	254



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MINUTES OF THE 45th MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY (NCZMA) HELD ON 1st SEPTEMBER, 2022 AT NEW DELHI

The 45th meeting of the National Coastal Zone Management Authority (NCZMA) was held in the Ministry of Environment, Forest and Climate Change, New Delhi on 01st September, 2022 through Hybrid mode (Physical / Video Conferencing), under the Chairpersonship of Secretary, Ministry of Environment, Forest and Climate Change. The list of participants is at Annexure. After deliberations, the following decisions were taken in the meeting: -

1. Opening remarks of the Chairman.

Secretary (EF&CC) and the Chairperson of the National Coastal Zone Management Authority (NCZMA) in her opening remarks mentioned that this was the 1st meeting of the reconstituted NCZMA and welcomed all the members. The Chairperson emphasized that the Authority has been assigned with the task to take measures for protection of Coastal and Marine Environment, co-ordination with CZMAs, approval of CZMPs, policy guidance and such other tasks. It was also informed that with the guidance from NCZMA, Ministry had undertaken various initiatives and streamlined the procedures for CRZ clearance. The Chairperson also flagged the issue of violations of CRZ regulations in coastal areas, role of CZMAs and directed that the CZMAs needed to work together with the respective Pollution Control Boards and the State/ UTs Governments so that strict action is taken against violations of CRZ regulations as per the powers delegated under the EP Act, 1986/ CRZ Notifications as applicable.

The Chairperson also mentioned that NCZMA has been repeatedly advising States to finalise their respective CZMPs as per the 2019 notification. However, the progress made by the States/UTs in this regard, so far had not been satisfactory. It was mentioned that so far only Odisha, 2 district of Maharashtra, and Great Nicobar have finalised their CZMP/ ICRZP and proposals from Little Andaman and Karnataka were being considered in this meeting. It was also highlighted that the States needed a futuristic CZMP/ICRZP in order to have a balance between developmental activities and environmental protection.

Thereafter, further deliberations were initiated on the agenda items.

(ii) Details of Proposals and Agenda by the Member Secretary

The Joint Secretary (CRZ), MoEF&CC and Member Secretary, NCZMA took up the Agenda items to be discussed during the meeting.

2. Confirmation of the Minutes of the 44th Meeting of the National Coastal Zone Management Authority (NCZMA) held on 22nd February, 2022 at MoEFCC, New Delhi through VC.

The NCZMA, noted that no comments had been received regarding the Minutes of the 44th Meeting of the National Coastal Zone Management Authority (NCZMA) held on 22nd February, 2022 and confirmed the same.

was also informed that objections / suggestions received from various stakeholders had been examined and suitably incorporated, as admissible. It was further informed by Director, NCSCM that the CZMPs of Karnataka had been scrutinised by the Technical Scrutiny Committee constituted for the task, at NCSCM, Chennai and were found to be in order.

Based on the presentation made and deliberations held, the NCZMA recommended the CZMPs of Karnataka as per CRZ Notification, 2019 for approval by the Ministry. The NCZMA also appreciated the efforts of Karnataka State for being the second State in finalizing the updation / revision of CZMP of all concerned Districts as per CRZ Notification, 2019.

4.4 Presentation on CZMP 2011 of Goa State as per CRZ Notification 2011

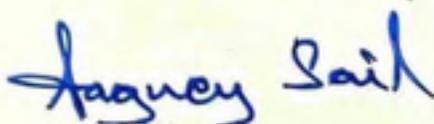
The Secretary, Environment of Government of Goa made a presentation on the revised Coastal Zone Management Plans (CZMPs) 2011 prepared on 1:25000 and 1:4000 Scale. It was also informed that objections / suggestions received from various stakeholders had been examined and suitably incorporated in the CZMP maps on 1:25000 and 1:4000 Scale.

The Secretary, Env., Government of Goa mentioned that Public Hearing had been conducted based on the CZMP Maps of scale 1:25,000 and 1:4000 and hence, NCZMA may consider approving both the CZMPs in 1:25,000 scale as well as that on 1:4000 scale. The Secretary Environment, Govt. of Goa also submitted that CRZ Notification, 2019 should be read in totality, to which it was clarified that the proposal of Goa was as per CRZ Notification, 2011, and as such, it had to be as per the provisions of CRZ Notification, 2011. Secretary, Govt. of Goa also made a reference to the NCZMA meeting held on 13.1.2020 regarding preparation of CZMP maps on 1:4000 scale. It was clarified that NCZMA had observed in the aforesaid meeting that CRZ Notification, 2011 required local level maps to be prepared on 1:4000 scale. Secretary, Env., Govt. of Goa further submitted that other issues which were not directly related to CZMP approval viz. re-verification of demarcation of sand dunes, demarcation of bays, issue related to fishing wards, etc. and that the same shall be taken up separately by the State Government.

It was informed by Director, NCSCM that the CZMPs of Goa on the scale of 1:25,000 and 1:4000, as submitted by the State Government, had been scrutinised by the Technical Scrutiny Committee constituted for the task, at NCSCM, Chennai.

The NCZMA, after detailed deliberations, concluded that as per the extant provisions of CRZ Notification 2011, NCZMA could only recommend the CZMP maps prepared on a scale of 1:25000 which had been found to be in order by the Technical Scrutiny Committee as informed by Director, NCSCM. It was clarified that in so far as the issue of local level maps, prepared on a scale of 1:4000, was concerned, State Govt. could consider approving it at their own level, if found necessary, as per the extant provisions of CRZ Notification, 2011.

After detailed deliberation, NCZMA recommended the CZMP of Goa prepared on 1:25000 scale as submitted by Govt. of Goa for approval by the Ministry.



MINUTES OF THE 39th MEETING OF THE NATIONAL COASTAL ZONE MANAGEMENT AUTHORITY HELD ON 13.01.2020 AT NEW DELHI.

The 39th Meeting of the National Coastal Zone Management Authority (NCZMA) was held on 13.01.2020 under the chairmanship of Secretary (EF&CC). The list of participants, including members of NCZMA and the representatives from Coastal Zone Management Authorities in the State/UTs is given at **Annexure**. The deliberations held and decisions taken in the meeting are as under:

1. Presentation by Gujarat Coastal Zone Management Authority on CZMPs of the Kutch and Morbi Districts of Gujarat:

A presentation on the Coastal Zone Management Plans (CZMPs) of Kutch and Morbi districts of Gujarat was made by the representative of the Gujarat Coastal Zone Management Authority (GCZMA). It was informed that the Technical Scrutiny Committee (TSC) constituted to scrutinize CZMPs met on two occasions viz. 19.08.2019 and 24.12.2019 respectively for finalization of the CZMPs of Kutchh and Morbi. It was stated that there was broadly an agreement but the Committee did not consider the request of the Gujarat Government in respect of CRZ categorization for mudflats as CRZ-IB and for classification of the diverted forest land (mangroves) from CRZ-IA to CRZ-III and decided that the said matters may be placed before the NCZMA for its decision.

The NCZMA deliberated the issues flagged before it and observed that Gujarat has a large coastline and large areas under mudflats unlike other coastal states and while it agrees in-principle that some consideration has to be given in so far as providing an enabling provision for developmental activities such as ports and its allied facilities, which requires water fronts and areas close to it, it cannot be unmindful of changing the very nomenclature of classification of CRZ-IA and CRZ-IB. The NCZMA therefore decided that GCZMA shall identify and submit the following:

- (i) the total area of mudflats in Kutchh and Morbi districts vis-a-vis the total intertidal area separately.
- (ii) tentative futuristic developmental projects or activities viz. Ports, Harbours etc. in Kutch and Morbi districts which would require water front and foreshore facilities entailing mudflats and the total area of mudflats thereof required for the activities.

Regarding classification of the diverted forest land (mangroves) from CRZ-IA to CRZ-III, NCZMA agreed that it shall be governed by the extant regulations and policies of forest diversion with specific conditions as required under CRZ regulations.

Based on the presentation made and deliberations held, the NCZMA decided that on submission of the above information a decision can be taken at a later date on the issue of necessary amendment in the CRZ regulations, as may be necessary, in so far as developmental activities such as port facilities which are required to come up inevitably close to the shores and which would entail some areas under mudflats are concerned. The NCZMA recommended for approval of the CZMPs of Kutchh and Morbi districts with mudflats classified as CRZ-IA, in consonance with the existing regulations and decided that, if need be, the CZMPs can be reviewed at a later stage once information as noted above is submitted by the state government.

2. Presentation by Maharashtra Coastal Zone Management Authority on reclassification of CRZ areas in Alibaug, in Raigad district and another in Maharashtra:

Representative of the state government of Maharashtra made a presentation and informed the NCZMA that the CZMP of Raigad district prepared based on provisions of CRZ Notification, 2011 was approved by the Ministry in August, 2018. Later, the state government noticed that there is a factual error in the CRZ classification in respect of Alibaug area. MCZMA informed that Alibaug, a municipal council area classified as CRZ-II in the CZMP approved based on CZR Notification, 1991 has erroneously marked as CRZ-III in the CZMP approved in 2018. The matter was referred to NCSCM, Chennai for ground truthing. NCSCM verified relevant documents/records and made necessary corrections.

The NCZMA noted the issue and observed that the matter is only a correction of error apparent, and the corrections made are approved.

Representative of the state government also flagged similar issue in case of Shriwardhan Municipal Council in Raigad district, in Maharashtra. *The NCZMA heard the matter and observed that NCSCM shall similarly make a ground verification and in case the same is collaborated as an error apparent, needful correction/reclassification of the CRZ area may be done and the matter may not be referred back again to the NCZMA, but shall be ratified by the MoEFCC.*

3. Presentation by Goa Coastal Zone Management Authority on breaching of bunds and CRZ boundaries in Khazan Land and other issues:

Representatives of the Goa Coastal Zone Management Authority (GCZMA) made a presentation and in addition to listed item flagged few other issues as detailed below:

S.N	Objective	Existing provision in CRZ regulations	Proposed provision requested
1.	To drop the demarcation of the HTL in the inundated Khazan land due to breach of bunds	8. 3 (CRZ for Goa) (iv) The eco sensitive low lying areas, which are influenced by tidal action known as khazan land shall be mapped.	The eco sensitive low lying areas which <i>are traditionally not</i> influenced by tidal action known as khazan lands due to existence of bunds & the HTL shall be restricted upto the bund shall be mapped
<p>Observation/Decision of NCZMA:</p> <p><i>The NCZMA deliberated the issue and observed that in so far as Khazan Land issue is concern, there is valid reason and accordingly it can be agreed that HTL shall be restricted to the bund/slucice gate but keeping the mangrove areas as CRZ-IA. NCZMA however agreed that the mangroves shall be untouched and protected. It was further decided that since this would require an amendment of CRZ regulations, the same may be done as appropriately as follows:</i></p> <p><i>“In case, there exists a bund or a sluice gate constructed in the past, prior to the date of notification issued vide S.O. 114(E), dated 19.02.1991, the HTL shall be restricted to the line along the bund or the sluice gate. In such a case, area under mangroves</i></p>			

	<p><i>arising due to saline water ingress beyond the bund or sluice gate shall be classified as CRZ-IA, irrespective of the extent of the area beyond the bund or sluice gate”.</i></p> <p><i>The NCZMA also decided that the state government shall immediately take up work for restoration of the bunds/sluice gates and its proper operation and maintenance.</i></p>		
2.	For notification of CZMP maps in 1:4000 scale	<p>Clause 5(vi)</p> <p>The coastal States and Union Territory will prepare within a period of twenty-four months from the date of issue of this notification, draft CZMP in 1:25000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with guidelines given in Annexure-I of the Notification, which involve public consultation.</p>	<p>The coastal States and Union Territory will prepare within a period of twenty-four months from the date of issue of this notification, draft CZMP in 1:25000 scale <i>or 1:4000 scale</i> map identifying and classifying the CRZ areas within the respective territories in accordance with guidelines given in Annexure-I of the Notification, which involve public consultation.</p>
<p>Observation/Decision of NCZMA:</p> <p><i>On the issue of the states requiring to prepare local level CZMP at 1:4000 scale, the NCZMA observed that the CRZ Notifications already requires that local level CZMPs be prepared in 1:4000 scale and therefore it is a non-issue.</i></p>			
3.	To reduce the NDZ in the coastal areas having head lands	<p>7(iii) CRZ-III</p> <p>Areas that are relatively undisturbed and those do not belong to either CRZ-I or II, which include Coastal Zone in the rural areas (developed and undeveloped) and also areas within municipal limits or in other legally designated urban areas, which are not substantially built up</p>	<p>Areas that are relatively undisturbed and those do not belong to either CRZ-I or II, which include Coastal Zone in the rural areas (developed and undeveloped) and also areas within municipal limits or in other legally designated urban areas, which are not substantially built up. <u>For headlands having height of more than 10 mts from mean sea level, the HTL shall be 10 mts from the top face of the headland.</u></p>

Observation/Decision of NCZMA:			
<i>With regard to the above, the NCZMA observed that the eventuality of landslides or natural calamity in the case of headland need to be understood and appreciated and the request for reducing it to 10 m distance may be too less from safety aspect and therefore cannot be agreed. NCZMA also decided that in case State Government may come up with details of headlands and information on its geomorphological stability in the past 50 years etc. can be shared, the matter can be relooked at a later stage.</i>			
4.	Permission for extraction of sand and substrata in CRZ Area	3(x) Mining of Sand, rocks and other substrata except: (a) those rare minerals not available outside CRZ areas, and collection of dead shells by the traditional communities for poultry and animal feed supplements (b) exploration and exploitation of Oil and Natural Gas	After Clause 3 (x) (b) the following provision be inserted (c) In those areas where they are not available outside CRZ areas.
Observation/Decision of NCZMA:			
<i>With regard to the request for permission for extraction of sand and substrata in CRZ area, the NCZMA observed that extraction of beach sand is not a permissible activity under the CRZ regulations.</i>			
5.	Protection of developments duly authorized prior to CRZ Notification, 2011	Clause 3 makes provision for prohibitory & permissible activities.	After clause 3(XIV) the following provision be inserted "All approved projects/developments prior to current notification, shall stand protected & the HTL shall be fixed from the closest point of permissible development."
Observation/Decision of NCZMA:			
<i>On the issue regarding protection of developments authorized prior to CRZ Notification, 2011, the NCZMA noted that prior to CRZ Notification, 2011, there already has been in existence the CRZ Notification, 1991 regulating developmental activities. That post the issue of CRZ Notification for the first time in 1991 including the revision in 2011, the activities/projects have been prohibited/regulated/permitted as per extant provisions of the notifications from time to time. In this light, the NCZMA agreed that the request merits no consideration.</i>			
6.	Amendment to the Provision to temporary seasonal structures	Clause 8 (3) (iii) Purely temporary and seasonal structures	Purely temporary and seasonal structures customarily put up between the months of September

specific to Goa CRZ Notification, 2011	customarily put up between the months of September to May	to May in intertidal zone and NDZ areas
Observation/Decision of NCZMA:		
<i>As regards request for amendment to the CRZ Notification, 2019 for providing enabling provision for setting up of temporary seasonal structures (Shacks) specific to Goa, as available in CRZ Notification, 2011, the NCZMA decided that this specific provision accorded to Goa in the CRZ Notification, 2011 may be continued to be provided in the new CRZ Notification, 2019 as well.</i>		

4. Presentation by Tamil Nadu Coastal Zone Management Authority on reclassification of CRZ at Odhiyur, in Cheyur, Tamil Nadu:

The Government of Tamil Nadu have forwarded a request for reclassification of CRZ area in Odhiyur, Cheyur, Kanchipuram. It was stated that in the year 1988, M/s Sporting Pastime India Ltd. had proposed to construct an international standard Golf Course at Odhiyur hamlet of Mudaliyarkuppam Village, Cheyyur Taluk, Kancheepuram district of Tamil Nadu. That based on the recommendation of the State Coastal Zone Management Authority in its 6th meeting held on 04.08.1999, the proposal have been sent to Govt. of India for consideration. That at the time of sending the proposal during the year 1999, the site was categorized as CRZ-I and the State Coastal Zone Management Authority had sent a proposal to Government of India for the reclassification the project site as CRZ-III, which the Government of India vide its letter No. J-11011/18/96-IA.III, dated 23.06.2000 had approved the above reclassification. Subsequently, Environment Clearance for the above project was issued by the Government of India vide its letter No. J-17011/9/99/IA.III, dated 09.10.2002, subject to the several conditions.

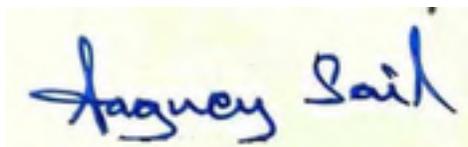
The CRZ Notification, 2011 was issued and based on the CZMP prepared and approved as per the said notification, the said has been demarcated as CRZ-IA and CRZ-IB. In this regards, the State Government has stated that as per the information by the developer some of the physical features like, sand dunes, water bodies on the project site have been developed by them as essential to international Golf Course and not a natural feature of the area and therefore requested that the area be reclassified as CRZ-III.

The State Government also informed that DCZMA has also recommended that the site is CRZ-III and restoration of the said project area as CRZ-III may be taken up by the State Coastal Zone Management Authority for consideration by the central Government.

The NCZMA deliberated on the issue and observed that NCSCM, Chennai has made a field verification and the report indicates that sand dunes are natural and spread linearly over large areas. The NCZMA therefore decided that, in case, it so desires, the state government may submit satellite imageries of the site prior to the year 2000 and present images so as to facilitate deliberations by NCZMA at a later stage.

5. Updation/revision of ICRZP / IIMPs approved as per CRZ Notification, 1991 directly as per the ICRZ notification, 2019:

The Ministry of Environment, Forest and Climate Change had informed the A&NCZMA on 23.10.2019 that for new Islands (covered under IIMP) which were not been under regulatory regime so far, the IIMPs may be prepared based on ICRZ Notification, 2019.



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Aagney Sail <aagneysail@gmail.com>

O.A. no. 47/2019 - Rejoinder to Short Affidavit of Respondent No. 1 GCZMA

Aagney Sail <aagneysail@gmail.com> Wed, Jul 5, 2023 at 10:59 AM
To: Ruchira Gupta <ruchiragupta2010@gmail.com>, ruchira@chambersofrg.com, gcзма gcзма <goacoastalzone@gmail.com>, riyazmama@gmail.com, v.p.camurlimbardez@gmail.com, Pankaj Vernekar <vernekarpankajp@gmail.com>, ctp_tcp.goa@nic.in, mapusa.goa@nic.in

Dear All,

Please find attached the Rejoinder to Short Affidavit of Respondent No. 1 GCZMA along with its annexures.

Best

Adv. Aagney Sail,
Mobile: +91.9810076618



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